F.No. 10A12/1/2018-Ad.IIB
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs
*********

Room No. 243E, North Block
New Delhi, the 4th June, 2018

To

All Directors General of Customs and Central Excise under CBIC
(as per standard list)

Subject: Uploading of draft Recruitment Rules for the posts of Superintendent of Central Excise in Directorates under CBIC on the website of CBIC – regarding.

Madam/ Sir

I am directed to say that draft amendment to the Recruitment Rules for the post of Superintendent of Central Excise working in various Directorates under CBIC has been approved by the Board and the same are being uploaded on the website of CBIC.

2. You are requested to bring the aforementioned draft RRs (copy enclosed) to the notice of all stakeholders, under your jurisdiction, inviting their comments, if any, within 30 days from the date of posting of this letter/draft RRs on the official website of CBEC.

Encl. – as above.

Yours faithfully

(Nagendra Kumar)
Under Secretary to the Govt. of India (Ad.IIB)
Tel. No. 23095584

Copy to-
The Directorate General of Systems & Data Management, 4th & 5th Floor, Samrat Hotel, Chanakyapuri, New Delhi – 110021 with the request to upload this letter along with all the draft RRs on the official website of CBIC.

(Nagendra Kumar)
Under Secretary to the Govt. of India (Ad.IIB)
[TO BE PUBLISHED IN PART II, SECTION 3, SUB-SECTION (i) OF THE GAZETTE OF INDIA]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, dated the........., 2018

NOTIFICATION

G.S.R.(E) — In exercise of the powers conferred by the proviso to Article 309 of the Constitution and in supersession of the Directorates Recruitment Rules for the post of Inspecting Officer/ Superintendent/ Additional Assistant Director notified vide Notifications No. G.S.R.2431 dated 15.09.1975, G.S.R. 593 dated 27.07.1987 and GSR 223 dated 30.06.1999, except as respect things done or omitted to be done before the supersession of the said rules, the President hereby makes the following rules for regulating the method of recruitment to the post of Superintendent (Group ‘B’, Gazetted, Non-Ministerial Posts) in the Directorates under the control of Central Board of Indirect Taxes and Customs, Ministry of Finance, Department of Revenue, namely:-

1. Short title and commencement— (1) These rules may be called the Central Excise and Customs Directorates Superintendent (Group ‘B’, Gazetted, Non-Ministerial Posts) Recruitment Rules, 2018.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Application— These rules shall apply to the post specified in Column (1) of the Schedule annexed to these rules.

3. Special Provision— (1) Directorate General of Performance Management, Customs and Central Excise, Delhi will be the Cadre Controlling Authority for all Group-B and C posts (Gazetted and Non-Gazetted) for the following Directorates as approved by the Board namely:

(i) Directorate General of Performance Management
(ii) Directorate General of Revenue Intelligence
(iii) Directorate General of Goods and Service Tax Intelligence
(iv) Directorate General of Logistics
(v) Directorate General of Tax Payer Services
(vi) Directorate General of Systems & Data Management
(vii) Central Revenues Control Laboratory
(viii) Directorate General of Vigilance
(ix) Directorate General of Safeguards
(x) Directorate General of Export Promotion
(xi) Directorate General of Audit
(xii) Directorate General of Legal Affairs
(xiii) Directorate General Human Resource Development
(xiv) Chief Commissioner (AR), Customs, Central Excise & Service Tax Appellate Tribunal (CESTAT)
(xv) Directorate General of Analytics and Risk Management
(xvi) Directorate General of Valuation
(xvii) Directorate of International Customs
(xviii) Directorate General of Goods and Service Tax

(2) Inter-se-seniority of all merged Directorates posts in the grade of Group-B and C shall be integrated as per the instructions / guidelines issued by the Government of India from time to time in this regard.

4. **Number of post, classification, level in pay matrix.** - The number of the said posts, their classification and the level in the pay matrix attached thereto shall be as specified in columns (2) to (4) of the said Schedule.

5. **Method of recruitment, age-limit, qualifications, etc.** - The method of recruitment, age-limit, qualifications and other matters relating thereto shall be as specified in columns (5) to (13) of the aforesaid Schedule.

6. **Disqualification.** - No person, —

(a) who, has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

7. **Power to relax.** - Where the Central Government is of the opinion that it is necessary or expedient so to do, it may by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

8. **Saving.** - Nothing in these rules shall affect reservation, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.
<table>
<thead>
<tr>
<th>Name of post</th>
<th>Number of posts</th>
<th>Classification</th>
<th>Level in the Pay Matrix</th>
<th>Whether Selection post or Non Selection post</th>
<th>Age limit for Direct Recruitment</th>
<th>Educational and other qualifications required for direct recruits</th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>Whether age and educational qualifications prescribed for direct recruits will apply in case of promotees</th>
<th>Period of probation, if any</th>
<th>Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of vacancies to be filled by various methods</th>
<th>In case recruitment by promotion/deputation/absorption, grades from which promotion or deputation/absorption to be made</th>
</tr>
</thead>
</table>
| Not Applicable                                           | Not Applicable            | (i) 20% by Promotion  
(ii) 80% by Deputation | (A) Promotion:  
Inspector (Central Excise) in level-7 of the Pay Matrix (Rs.44900-142400) having 2 years’ regular service in the grade.  
Note: Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their senior shall also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service, or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service. |
(B) Deputation:
Deputation posts will be filled up by the concerned Directorates from amongst the Superintendents having 2 years' regular service in the field formations of GST/Customs and Central Excise.

Tenure of Deputation will be as per the guidelines/instructions issued by the Government of India from time to time in this regard.

<table>
<thead>
<tr>
<th>If Departmental Promotion Committee exist, what is its composition</th>
<th>Circumstances in which UPSC is to be Consulted in making recruitment</th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>12</strong></td>
<td>13</td>
</tr>
<tr>
<td><strong>Group ‘B’ Departmental Promotion Committee (for promotion):</strong></td>
<td></td>
</tr>
<tr>
<td>(i) Director General, Directorate General of Performance Management</td>
<td>Chairman</td>
</tr>
<tr>
<td>(ii) Principal/Additional Director General, Directorate General of Human Resource Development (Human Resource Management-I)</td>
<td>Member</td>
</tr>
<tr>
<td>(iii) Additional/Joint Director, Directorate General of Performance Management</td>
<td>Member</td>
</tr>
</tbody>
</table>

Note: Where none of the member at serial No. (i) to (iii) above belongs to the Schedule Castes or the Schedule Tribes, a Group ‘A’ officer from outside the Department belonging to the Schedule Castes or the Schedule Tribes, shall also associate as a member of the Departmental Promotion Committee.